DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 12/17 held on 01.12.2016 for the licensing year 2016-17 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser	MFPI
2.	Sh. S.K. Pandey	Asstt. Director	MSME (Food)
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2.	Sh. Ratan Lal Meena	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	489 Case No.: 7/10/85-ALC3/2014	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/085/AM17	RLA File :31/83/040/080/AM15	Lic.No/Date:3110064524, 03.07.2014	Deferred
	The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.			

2.	490 Case No.: 3/4/85-ALC3/2016	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00006/AM17	RLA File :31/83/040/00188/AM16	Lic.No/Date: 3110066044, 14.03.2016	Deferred
	The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.			

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3.	491 Case No.: 3/4/85-ALC3/2016	Party Name: Dhirendra International Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 dated 01.12.2016	Status:
	HQ File :01/85/050/00021/AM17	RLA File :56/24/040/00003/AM17	Lic.No/Date: 5610004908, 17.05.2016	Deferred
	The Committee considered the case as per agenda and decided to ask the firm to explain of the process and purpose of sterilising Coriander Seeds including the facility available. The case is deferred for 29.12.2016.			

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4.	492 Case No.: 5/19/85-ALC3/2015	Party Name: Nagawat Traders	Meet No/Date:12/85-ALC3/2016 dated 01.12.2016	Status:
	HQ File :01/85/050/00191/AM17	RLA File :56/24/040/00047/AM16	Lic. No/Date: 5610004797, 12.01.2016	Approved

The Committee noted the comments of MFPI furnished vide their O.M. No. 4(46)/2015-DGFT dt. 17.11.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms with 1% wastage as under:-

Export Item	Qty	Import Item	Qty
Coriander Powder made of coriander seeds of same variety and origin as imported	13.319 MT	Coriander seeds	13.454 MT

RA may take consequential action as per policy/procedure.

Rup

5.	493 Case No.: 8/19/85-ALC3/2015	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00194/AM16	RLA File :31/83/040/00124/AM16	Lic.No/Date: 3110065789, 11.12.2015	Deferred

The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.

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6.	494 Case No.: 13/11/85-ALC3/2015	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00094/AM16	RLA File :31/83/040/0072/AM16	Lic.No/Date: 3110065603, 20.08.2015	Deferred
	The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.			

7.	495 Case No.: 17/7/85-ALC3/2014	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00053/AM16	RLA File :31/83/040/0016/AM16	Lic.No/Date: 3110063679, 28.04.2014	Deferred
	The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.			

8.	496 Case No.: 12/1/85-ALC3/2015	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00011/AM16	RLA File :31/83/040/00239/AM15	Lic.No/Date: 3110065265, 11.02.2015	Deferred
	The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.			

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497 Case No.: 11/1/85-ALC3/2015	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
HQ File :01/85/050/00010/AM16	RLA File :31/83/040/00238/AM15	Lic.No/Date: 3110065266, 11.02.2015	Deferred

The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.

10.

498 Case No.: 11/17/85-ALC3/2014	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
HQ File :01/85/050/00131/AM15	RLA File :31/83/040/00155/AM15	Lic.No/Date: 3110064958, 09.10.2014	Deferred

The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.

11.

499 Case No.: 10/17/85-ALC3/2014	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
HQ File :01/85/050/00130/AM15	RLA File :31/83/040/00156/AM15	Lic.No/Date: 3110064959, 09.10.2014	Deferred

The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.

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12.	500 Case No.: 8/10/85-ALC3/2014	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00086/AM15	RLA File :31/83/040/00079/AM15	Lic.No/Date: 3110064525, 03.07.2014	Deferred
	The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.			

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13	501 Case No.: 17/7/85-ALC3/2014	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00051/AM156	RLA File :31/83/040/00030/AM15	Lic. No. Date: 3110063934, 09.05.2014	Deferred
	The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.			

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14.	502 Case No.: 1/5/85-ALC3/2015	Party Name: Ghodawat Agro Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00045/AM16	RLA File :31/83/040/00022/AM16	Lic.No/Date: 3110065448, 22.05.2015	Deferred
	The Committee noted the reply of the firm and it is observed that the firm has intimated that they are the Grower & Exporter of the export product. After detailed deliberation the committee observed that the quantity of fertilizer claimed is substantively on higher side. It was decided to seek consumption data from the firm for the past three years duly certified by IIHR, Bangalore. The fertilizer claimed is for entire value of Authorisation constitutes nearly 70 to 80% of the value of export product "Rose flowers", which is unrealistic. Further, Committee decided to forward and seek comments of ICAR with regard to quantity of import item required for the Export product. As Committee is examining these cases it was also decided to advise the RA office not to further issue any A.A. for this product. Firm may also explain their facility available for growing of flowers, such as, open field or green house etc. Further, firm is to explain that as per RCMC the firm's status is manufacturer cum Merchant whereas they have mentioned in their letter dated 5.8.2016 their status as manufacture Exporter. The case is deferred for 22.12.2016.			

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15.	503	Party Name: Meroz Exim Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/171/073/AM16/DES.VI RLA File : 02/24/40/284/AM16	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP (2015-20) for export of Betel Nut Oil against import of Betel Nut.		Rejected
	The Committee noted that MFPI has furnished their comments vide their O.M. No. 4(35)/2015-DGFT dt. 21.11.2016 and observed that MFPI has not supported the case as the firm did not furnish the requisite information. Further, stated that recently DGFT has drawn the attention of DRI's letter dt. 10.10.2016 wherein import of Betel Nut is attracting substantial Customs duty of 108% and it is prone to diversion and loss of revenue. In the circumstances, considering all aspects of sensitivity of the product involved. The Committee decided that its not feasible to fix ad-hoc norms under para 4.06 of HBP for the subject product.			

16.	504	Party Name: M/s. Taste' L Fine Food Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File F.No.01/85/50/133/AM13/DES.VI		RLA File : 03/95/40/255/AM13	Deferred
	Fixation of ad-hoc norms under para 4.7of HBP, Vol.I.			
	The Committee noted the comments of MFPI furnished vide their O M No. 43/DGFT/2012 dt. 16.11.2016, however, the comments are still awaited from CFTRI. The Committee decided to remind CFTRI to expedite their comments in the case. The case is deferred for 29.12.2016.			

17.	505 Case No.: 32/17/85-ALC3/2014	Party Name: Nutrivita Foods Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00152/AM15	RLA File :03/95/040/00555/AM15	Lic.No/Date: 0310789919, 01.10.2014	Rejected
	The Committee noted the decision of PRC and observed that PRC has not agreed to proposal of NC for regularisation under para 4.4.2 of HBP (2009-14). PRC also directed the applicant to get the case regularised in terms of para 4.49 of HBP, 2015-20. Accordingly, the Committee decided to direct the applicant to get the AA regularised in terms of Para 4.49 of HBP (2015-20). RA may take consequential action as per policy/procedure.			

18.	506	Party Name: M/s. Expovan .	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File F.No.01/85/50/123/AM16/DES.VI	RLA File : 32/24/40/010/AM16		Deferred
	Request for amending wastage on input from 10% to 60% in respect of AAs obtained in terms of para 4.07 of HBP,(2015-20) as under:- 3210077697 dt. 04.09.2015, 3210077699 dt. 07.09.2015, 3210077701 dt. 07.09.2015, 3210077698 dt. 07.09.2015, 3210077700 dt. 07.09.2015, 3210077702 dt. 07.09.2015			
	Shri K. Vinod, representative of the firm attended the PH. The firms request for 10% wastage as applied in 6 cases was already considered by NC in its M. No. 03 held on 05.05.2016. The Committee was not convinced with firm's justification for not mentioning wastage as 60% at the time of filing the application, because it was first application under the scheme. However, before taking decision, Committee decided to seek comments from CFTRI. Also decided to confirm from RA whether firm has surrendered three licences out of the six licences issued to the firm as informed during PH. The case is deferred for 29.12.2016.			

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19.	507 Case No.: 15/3/85-ALC3/2015	Party Name: SAMI SPICES AND HERBS PVT. LTD.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00029/AM16	RLA File :03/95/040/00849 /AM15	Lic. No/Date: 0310794025, 20.02.2015	Deferred
	The Committee noted that clarification/reply is awaited from RA. The Committee decided to remind RA through D.O. reminder at the level of Chairmen to expedite the reply RA, Mumbai. The Committee also decided to ask the processing details from the firm. The case is deferred for 29.12.2016.			

20.	508 Case No.: 14.5/85-ALC3/2015	Party Name: Hemraj Industries Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00058/AM16	RLA File :02/24/040/00041/AM16	Lic. No/Date: 0210205882, 12.06.2015	Rejected
	The Committee noted that the export product is "Deoiled Rice Bran Extraction"" and import item is Rice Bran and after extracting of oil from the Rice Bran there cannot be value addition as required under the policy of A.A. RA may take consequential action as per policy/procedure.			

21.	509 Case No.: 3/13/85-ALC3/2015	Party Name: Hemraj Industries Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00099/AM16	RLA File :02/24/040/00102/AM16	Lic. No/Date: 0210206066, 12.08.2015	Deferred
	The Committee decided to seek details of manufacturing facilities of the firm with regard to usage of Hexane alongwith consumption details of past three years. They may also explain the existing facility they have for such extraction. They may also explain the source of the raw material used for extraction.			

22.	510 Case No.: 10/7/85-ALC3/2016	Party Name: Dhirendra International Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 dated 01.12.2016	Status:
	HQ File :01/85/050/00066/AM17	RLA File :56/24/040/00010/AM17	Lic.No/Date: 5610004946, 11.07.2016	Deferred
	The Committee noted that the import item is barred under para 4.07 of HBP (2015-20). The Committee decided to ask RA concern to intimate the reason as to how subject advance authorisation was issued under para 4.7 whereas it is barred under this para. The case is deferred for 29.12.2016.			

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23.				
	511 Case No.: 3/14/85-ALC3/2015	Party Name: SAMI SPICES AND HERBS PVT. LTD.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00128/AM16	RLA File :03/95/040/00340 /AM16	Lic. No/Date: 0310798902, 15.09.2015	Approved

The Committee noted the comments of MFPI furnished vide their O.M. No. 4(24)/2014-DGFT dt. 16.11.2016. On the basis of MFPI's comments, Committee decided to fix the ad-hoc input output norms with 1% wastage as under:-

Export Item	Qty	Import Item	Qty
Coriander Powder made of same variety and origin as imported	100.000 MT	Coriander seeds	101.00 MT

RA may take consequential action as per policy/procedure.

24.				
	512	Party Name: M/s. Laxmi Enterprises	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File F.No.01/85/50/152/AM14/DES.VI			Deferred

Fixation of wastage norms for export product Spices .

The Committee noted the firm did not appear for PH and requested for adjournment of PH. The Committee accepted it and decided to grant another PH to the firm.

25.				
	513	Party Name: Hemraj Industries Pvt. Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00069/AM16	RLA File :02/24/040/00017/AM16	Lic. No/Date: 0210205810, 19.05.2015	Rejected

The Committee noted that the export product is "Deoiled Rice Bran Extraction"" and import item is Rice Bran and after extracting of oil from the Rice Bran thus it cannot meet the value addition as required under the policy of A.A. RA may take consequential action as per policy/procedure.

26.				
	514	Party Name: Superhouse Ltd.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00108/AM17	RLA File : 06/24/040/00024/AM17	Lic. No/Date: 0610038471, 18.10.2016	Deferred

The Committee noted that hard copy of the application has not been received from the RA. The Committee decided to remind the RA to forward the same. The case is deferred for 29.12.2016.

योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

27	515 Case No.:28/13/85-ALC3/2015	Party Name:P K AGRI LINK PRIVATE LIMITED.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00124/AM16/	RLA File :02/24/040/00101/AM16/	Lic.No/Date:0210206072 14.08.2015	Rejected
	The Committee noted the comments of MFPI furnished vide their O.M. No. 4(12)/2016-DGFT dt. 30.11.2016. The Committee observed that the firm is importing two inputs i.e. Rice Bran and Hexane and exporting Deoiled Rice Bran Extraction which makes the value addition condition not possible to fulfil as per duty exemption scheme. Therefore, the Committee decided to reject the case. RA may take action as per policy/procedure.			

Rmp

28	516 Case No.:10/6/85-ALC3/2016	Party Name:P K AGRI LINK PRIVATE LIMITED.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00037/AM17/	RLA File :02/24/040/00007/AM17/	Lic.No/Date:0210206631 22.04.2016	Rejected
	The Committee noted the comments of MFPI furnished vide their O.M. No. 4(12)/2016-DGFT dt. 30.11.2016. The Committee observed that the firm is importing two inputs i.e. Rice Bran and Hexane and exporting Deoiled Rice Bran Extraction which makes the value addition condition not possible to fulfil as per duty exemption scheme. Therefore, the Committee decided to reject the case. RA may take action as per policy/procedure.			

Rmp

29	517 Case No.:20/6/85-ALC3/2016	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00047/AM17/	RLA File :05/23/040/00143/AM17/	Lic.No/Date:0510398838 17.06.2016	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI. The case is deferred for 29.12.2016			

Rmp

30	518 Case No.:3/3/85-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
	HQ File :01/85/050/00003/AM17/	RLA File :31/83/040/00180/AM16/	Lic.No/Date:3110066060 17.03.2016	Deferred
	The Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery). The case is deferred for 29.12.2016			

योगेन्द्र सिंह / YOGINDER SINGH
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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rmp

	519 Case No.:7/6/85-ALC3/2016	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:12/85-ALC3/2016 01.12.2016	Status:
31	HQ File :01/85/050/00034/AM17/	RLA File :02/24/040/00015/AM17/	Lic.No/Date:0210206672 10.05.2016	Deferred
	The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem). The case is deferred for 29.12.2016.			

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